CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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R.A. No.61/18/2018 Date of decision: 10.10.2018

O.A. No.61/893/2018

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

HON'BLE MRS. P. GOPINATH, MEMBER (A).

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Ruplal Bharti, age 70 years, S/o Sh. Kharak Ram, R/o 104/5, Roop Nagar, Housing Colony, Jammu-180013.

... APPLICANT

VERSUS

- State of Jammu and Kashmir through Chief Secretary to Govt. Civil Secretariat, Jammu.
- 2. Secretary, General Administration Department, Civil Secretariat, Jammu.
- 3. Commissioner/Secretary to Govt. Environment, Forest & Wildlife Department, Civil Secretariat, Jammu.
- Union of India through Under Secretary to Govt., Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.

5.

... RESPONDENTS

PRESENT: Sh. S.S. Ahmed, counsel for the applicant.

Sh. Rohit Seth, counsel for respondents no.1 to 3. Sh. Ram Lal Gupta, counsel for respondent no.4.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

- 1. Present R.A. has been filed seeking review of order dated 16.02.2018 to the extent, that while allowing O.A., this Court had quashed order dated 03.03.2010 (Annexure-E of the O.A.) instead of order dated 12.09.2012 (Annexure-F of the O.A.).
- 2. Learned counsel for the applicant submitted that order dated 03.03.2010 was a recommendation by the Govt. of J&K to Secretary,

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Govt. of India, Ministry of Environment & Forests, whereas order

dated 12.09.2012 (Annexure-F) has been passed based on those

recommendations. Therefore, he submitted that inadvertently this

Court quashed order dated 03.03.2010 whereas it has to be order

dated 12.09.2012.

3. Issue notice to the counsel opposite side.

4. Sh. Rohit Seth, Advocate, accepts notice on behalf of respondents

no.1 to 3 and Sh. Ram Lal Gupta, Advocate, on behalf of respondent

no.4 and supported the plea of the applicant.

5. We have heard learned counsel for the parties and have perused

pleadings available on record.

6. In the wake of above noted facts, coupled with pleadings, the R.A. is

allowed. We modify our order dated 16.02.2018 to the extent that

the order dated 12.09.2013 (Annexure-F) is quashed instead of

03.03.2010 (Annexure-E), after making necessary corrections by the

Registry.

7. Fresh copy of the order be supplied to counsel for the parties.

किंद्राचेत अध

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Date: 10.10.2018. Place: Chandigarh.

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